

(42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

O.A.No.102/97.

Date of order : 24.2.1997.

Between

N.K.Sunkappa

.. Applicant

And

1. Supdt. of Post Offices,  
Guntakal Postal Division,  
Guntakal.

2. The Director of Postal  
Services,  
Kurnool Region,  
Kurnool.

3. The Postmaster-General,  
Kurnool Region,  
Kurnool.

4. The Member(P),  
Postal Services Board,  
New Delhi.

.. Respondents

----

Counsel for the Applicant

.. Shri S.Ramakrishna Rao

Counsel for the Respondents

.. Shri K.Bhaskara Rao,  
Addl. CGSC

----

C O R A M

Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman

Hon'ble Shri H.Rajendra Prasad : Member(A)

Order

The order imposing punishment upon the applicant has already acquired finality with the rejection of the earlier O.A.No.1478/96 on 24.12.96. The present O.A. therefore could not be filed to challenge the order of punishment. It has been filed on the ground that the applicant has submitted a petition under Rule 16-A of the E.D. (Conduct) Rules to the President of India and that is pending and till that petition is disposed of by the President the respondents should be directed not to fill up the post of EDBPM Tatrakal.

*We*  
*They* do not express any opinion as to how the applicant can pursue the petition under Rule 16-A of the E.D.(Conduct) Rules in view of the order in the earlier O.A. Since the O.A. is not relating to any substantive order the relief

*held*

.....2

(13)

sought in the nature of interim relief in the petition stated to be pending before the President under Rule 16-A of the E.D. (Conduct) Rules does not lie. If at all the applicant is entitled to any such relief he has to necessarily apply in the petition pending before the President of India or in the meanwhile approach the respondents for interim relief which remedy also the applicant has not exhausted. The instant O.A. is therefore not maintainable.. Hence it is summarily rejected as not maintainable.

H. Rajendra Prasad  
( H. Rajendra Prasad )  
Member (A).

M.G. Chaudhary  
( M.G. Chaudhary )  
Vice-Chairman.

Dated: 24.2.1997.  
Dictated in Open Court.

br.

*AM/40  
2828*  
Deputy Registrar (D) (C)

0.A:102/97-

To

1. The Superintendent of Post Offices,  
Guntakal Postal Division, Guntakal.
2. The Director of Postal Services,  
Kurnool Region, Kurnool.
3. The Postmaster General,  
Kurnool Region, Kurnool.
4. The Member (P)  
Postal Services Board,  
New Delhi.
5. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT.Hyd.
6. One copy to Mr. K. Bhaskara Rao, Addl.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One copy spare.
9. One copy to D.R. (A) CAT.Hyd.

pvm.

9/4/97

I COURT

TYPED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD  
MEMBER (ADMN)

Dated: 24-2-1997

ORDER / JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No. 102/97

T.C.No.

(W.P.)

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

केन्द्रीय प्रशासनिक अधिकारण

Central Administrative Tribunal

प्रेषण/DESPATCH

13 MAR 1997

NEW

हृदरावाद यायपीड  
HYDERABAD BENCH